

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

R.P. No. : 59/99 in O.A.No. : 1049/93.

Dated this Tuesday, the 4th day of January, 2000.

CORAM : Hon'ble Shri Justice R.G. Vaidyanatha, Vice-Chairman.
Hon'ble Shri B.N. Bahadur, Member (A).

Allwin John Shikari ... Applicant.
VERSUS
Union of India & Others ... Respondents.

ORDER ON CIRCULATION

Per : Shri Justice R. G. Vaidyanatha.

This is a Review Petition seeking review of our judgement dated 24.11.1999 in O.A. No. 1049/93. We have perused the contents of the Review Petition and gone through the entire case file.

2. We have pointed out in our order that applicant was only a casual labourer and not a permanent Government servant. The very tenure of a casual labourer is temporary, unlike the tenure of a permanent Government servant. When there is no work, a casual labourer can be disengaged. Strictly speaking, it is not a case of termination of service at all to call for a show cause notice or a departmental enquiry.

We do not find any merit in any of the grounds now urged in the review petition. The provision for review cannot be used for having a second round of litigation by agitating the matter once again.

In our view, there is no apparent error on record. No grounds are made out calling for review of our order. If the applicant is aggrieved by our order on merits, the remedy is elsewhere and not certainly by way of review petition.

3. In the result, the Review Petition is rejected by this order on circulation.

B.N.Bahadur

(B.N. BAHADUR)

MEMBER (A):

R.G.Vaidyanatha

(R.G. VAIDYANATHA)

VICE-CHAIRMAN.

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